

KARNATAKA LOKAYUKTA

No.UPLOK-2/DE/454/2015/ARE-11 Multistoryed Building
Dr. B.R. Ambedkar Veedhi,
Bengaluru -560 001.
Date:16/02/2021.

MODIFIED RECOMMENDATION

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Sub: Departmental Inquiry against Sri.
H.Mareppa, the then Panchayath
Development Officer, Bailuvaddigeri
Grama Panchayath (presently at Mettri
Grama Panchayath, Hospet Taluk, Ballary
District)-reg.

Ref: (1) Letter of recommendation dated
29/09/2018.

(2) Government letter No ಗೃಹಪ 199 ಗೃಹಸಂಕಾ 2015
dated 24/12/2018 of the Deputy Director
and Ex-Officio Under Secretary to
Government, Rural Development and
Panchayath Raj Department, Government
of Karnataka.

1. Vide letter of recommendation referred to at (1)
above, it was recommended to impose penalty of
“**dismissal from service**” on DGO Sri. H.Mareppa, the
then Panchayath Development Officer.

2. The Administrative Department vide letter referred
to at (2) above, have requested this authority to give
further recommendation to take further action on the
ground that the DGO has died on 05/08/2018.



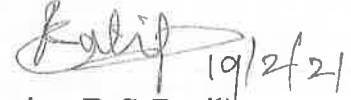
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3. Hence, in modification of the recommendation made as against DGO vide the letter of recommendation referred to at (1) above; it is recommended that in view of the death of the DGO during the pendency of the inquiry the case against DGO is treated as abated.

Action taken in the matter is to be intimated to this authority.



(Justice B.S.Patil)

Upalokayukta
State of Karnataka
Bengaluru.

BEFORE THE ADDITIONAL REGISTRAR, ENQUIRES-11

KARNATAKA LOKAYUKTA, BENGALURU

ENQUIRY NUMBER UPLOK-2/DE/454/2015

ENQUIRY REPORT Dated: 29/09/2018

Enquiry Officer: V.G.Bopaiah
Additional Registrar Enquiries-11
Karnataka Lokayukta Bengaluru.

Delinquent Official : Sri. H. Mareppa

Discharged duties as Panchayath Development Officer, Bailuvaddigeri Grama Panchayath from 05/06/2012 to 22/07/2013. Presently discharging duties as Panchayath Development Officer, Metri Grama Panchayath, Hospete Taluk, Ballary District.

Due for retirement on superannuation on 31/05/2019.

1. Delinquent Government Official by name Sri. H. Mareppa was working as Panchayath Development Officer, Bailuvaddigeri Grama Panchayath from 05/06/2012 to 22/07/2013. Presently, he is discharging duties as Panchayath Development Officer, Metri Grama Panchayath, Hospete Taluk, Ballary District. He is due for retirement on superannuation on 31/05/2019.
2. Background of initiation of present inquiry proceedings may be stated in brief. One Sri. H. Govindappa (hereinafter will be referred to as "complainant") son of Hanumanthappa is the resident of Dharmasagara, Hosapete Taluk. Complaint dated 19/11/2013 of the complainant in FORM NO.I came to be

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registered in COMPT/UPLOK/GLB/3071/2013/DRE-5. According to the complainant, DGO along with Sri. Balanayakarawamy the then President and Smt.K. Nagaveni who was also President of the above Panchayath colluded together and misappropriated Government funds released under NREGA scheme during 2011-12 under 13th financial scheme released under category-1 for development works. According to the complainant, without actually making payments to the concerned supplier of materials touching supply of drinking water and repair works, DGO along with Balanayakarawamy and Smt. K. Nagaveni drawn a sum of Rs.9.56 lakhs in the name of Computer Operator of the above Panchayath.

3. In exercise of the powers conferred upon under section 9 of The Karnataka Lokayukta Act, 1984, Hon'ble Upalokayukta-2 Karnataka referred the matter to Technical Audit Cell attached to Karnataka Lokayukta, Bengaluru. Sri. S.Basavarajappa (hereinafter will be referred to as "Investigating Officer") who was working as Accounts Superintendent attached to Technical Audit Cell, Karnataka Lokayukta, Bengaluru from the month of July 2012 to 31/10/2015 conducted investigation and submitted report to the Hon'ble Upalokayukta-2, Karnataka. Investigation conducted by the Investigating Officer unearthed that DGO, Sri. Balanayakarawamy, Smt. K.Nagaveni instead of making payments for purchase of materials for supply of drinking water in respect of works undertaken under NREGA scheme for the years 2011-12, 2012-13 under 13th financial scheme, development scheme and catagory-1 have drawn cheque amount of Rs.9.56 lakhs in the name of Computer Operator Sri. K. Basavaraj and thus have misappropriated funds. The Investigating Officer has observed that instead of making

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payments to the supplier through account paid cheque as per the mandate of Rule 49 of The Karnataka Panchayat Raj Rules 2006, DGO, Balanayakarawamy and Smt. K. Nagaveni paid directly to the supplier and have drawn a sum of Rs.9.56 lakhs through cheque in the name of the Computer Operator Sri. K. Basavaraj attached to the above Panchayath. Hon'ble Upalokayukta-2, Karnataka arrived at conclusion that action as provided under The Karnataka Panchayath Raj Act, 1993 could be taken for recovery of loss caused by DGO and also arrived at conclusion that criminal action against Sri.Balanayakarawamy and Smt. K. Nagaveni is deemed fit.

4. On the basis of prima facie materials, Hon'ble Upalokayukta, Karnataka arrived at conclusion that DGO has committed misconduct within the purview of Rule 3 (1) of The Karnataka Civil Services (Conduct) Rules, 1966 and accordingly, in exercise of the powers conferred upon under section 12(3) of The Karnataka Lokayukta Act, 1984, recommended the competent authority to initiate disciplinary proceedings against the DGO and to entrust the inquiry to the Hon'ble Uplokayukta, Karnataka under Rule 14-A of The Karnataka Civil Services (Classification, Control and Appeal)Rules 1957.
5. Subsequent to the report dated 19/02/2015 under section 12(3) of The Karnataka Lokayukta Act, 1984, Government Order number ಗ್ರಾಅಪ/199/ಗ್ರಾಪಂಕಾ/2015 ಬೆಂಗಳೂರು, ದಿನಾಂಕ 10/06/2015 has been issued by the Desk Officer (Grama Panchayathi) Department of Rural Development and Panchayath Raj entrusting the inquiry against the DGO to the Hon'ble Upalokayukta, Karnataka under Rule 14-A of The Karnataka Civil Services (Classification, Control and Appeal) Rules, 1957.

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6. Subsequent to the Government Order, corrigendum bearing number ಗ್ರಾಅಪ/199/ಗ್ರಾಪಂಕಾ/2015 ಬೆಂಗಳೂರು, ದಿನಾಂಕ 08/09/2015 corrigendum bearing number ಗ್ರಾಅಪ/199/ಗ್ರಾಪಂಕಾ/2015 ಬೆಂಗಳೂರು, ದಿನಾಂಕ 24/06/2015 and corrigendum bearing number ಗ್ರಾಅಪ/199/ಗ್ರಾಪಂಕಾ/2015 ಬೆಂಗಳೂರು, ದಿನಾಂಕ 12/08/2015 are issued by the Deputy Director and Ex-Officio Under Secretary to the Government of Karnataka, department of Rural Development and Panchayath Raj rectifying the then designation of the DGO.
7. Subsequent to the Government Order and corrigendum, Order number UPLOK-2/DE/454/2015 Bengaluru, dated 18/09/2015 has been ordered by the Hon'ble Upalokayukta-2 Karnataka nominating the Additional Registrar, Enquiries-11, Karnataka Lokayukta, Bengaluru as Inquiry Officer to frame charges and to conduct departmental inquiry against the DGO.
8. Articles of charge dated 01/06/2016 at Annexure-I which includes statement of imputation of misconduct at Annexure-II framed by the then Additional Registrar, Enquiries-11, Karnataka Lokayukta, Bengaluru is the following:

“ಅನುಬಂಧ-1

ದೋಷಾರೋಪಣೆ

ನೀವು ಶ್ರೀ ಹೆಚ್. ಮಾರೆಪ್ಪ ಪಂಚಾಯತ್ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ, ಬೈಲುವದ್ದಿಗೇರಿ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ಇಲ್ಲಿ ಸರ್ಕಾರಿ ನೌಕರರಾಗಿ ಕಾರ್ಯನಿರ್ವಹಿಸುತ್ತಿರುವಾಗ ಫಿರ್ಯಾದುದಾರರಾದ ಶ್ರೀ ಹೆಚ್. ಗೋವಿಂದಪ್ಪ ಬಿನ್ ಹನುಮಂತಪ್ಪ, ಧರ್ಮಸಾಗರ (ಅಂಚೆ) ಹೊಸಪೇಟೆ ತಾಲ್ಲೂಕು, ಬಳ್ಳಾರಿ ಜಿಲ್ಲೆ ಇವರು ಬೈಲುವದ್ದಿಗೇರಿ ಗ್ರಾಮ ಪಂಚಾಯಿತಿಯಲ್ಲಿ 2011-12ನೇ ಸಾಲಿನ ಎನ್.ಆರ್.ಇ.ಜಿ.ಎ. 13ನೇ ಹಣಕಾಸು ಯೋಜನೆ, ಅಭಿವೃದ್ಧಿ ಅನುದಾನ ಹಾಗೂ ವರ್ಗ-1ರಲ್ಲಿ ಬಿಡುಗಡೆಯಾದ ಅನುದಾನದಲ್ಲಿ ನಿರ್ವಹಿಸಿದ ಕಾಮಗಾರಿಗಳ ಬಾಬುಗಳ ಸಾಮಗ್ರಿ ಖರೀದಿಗಾಗಿ ಮತ್ತು ಕುಡಿಯುವ ನೀರಿನ ಕಾಮಗಾರಿಗಳಿಗಾಗಿ ಹಾಗೂ ದುರಸ್ತಿಗೆ ಮಾಡಲಾದ ವೆಚ್ಚದ ಬಿಲ್ಲುಗಳನ್ನು ಸಂಬಂಧಪಟ್ಟ ಸರಬರಾಜು ಸಂಸ್ಥೆಯವರಿಗೆ ಕರ್ನಾಟಕ

29.4.2018

ಪಂಚಾಯತ್ ರಾಜ್ (ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ಆಯವ್ಯಯ ಮತ್ತು ಲೆಕ್ಕಪತ್ರ) ನಿಯಮಗಳ 2006 ನಿಯಮ 49 ರಲ್ಲಿ ತಿಳಿಸಿರುವಂತೆ ಸರಬರಾಜುದಾರರ ಹೆಸರಿಗೆ ಅಕೌಂಟ್ ಪೇಯಿ ಚೆಕ್‌ನ್ನು ನೀಡಬೇಕೆಂದಿದ್ದರೂ ಸಹ ಚೆಕ್ ಮೂಲಕ ಪಾವತಿಸದೆ, ಗ್ರಾಮ ಪಂಚಾಯಿತಿಯಲ್ಲಿ ಕಂಪ್ಯೂಟರ್ ಆಪರೇಟರ್ ಶ್ರೀ ಕೆ.ಬಸವರಾಜ ಇವರ ಹೆಸರಿಗೆ ರೂ.9.56 ಲಕ್ಷ ರೂಪಾಯಿಗಳನ್ನು ನೀಡಿ, ದಾಖಲೆಗಳನ್ನು ಸೃಷ್ಟಿಸಿ, ಈ ರೀತಿ ಸೃಷ್ಟಿಸಿದ ದಾಖಲೆಗಳ ಮೇಲೆ ಸರ್ಕಾರಿ ನಿಯಮ ಮತ್ತು ಮಾರ್ಗಸೂಚಿಗಳನ್ನು ಉಲ್ಲಂಘಿಸಿ, ವಸತಿ ಯೋಜನೆಗಳ ಹಣವನ್ನು ಫಲಾನುಭವಿಗಳಿಗೆ ಬಿಡುಗಡೆ ಮಾಡಲು ಕಾರಣರಾಗಿ ಕರ್ತವ್ಯಲೋಪ ಮಾಡಿ ಸರ್ಕಾರಿ ನೌಕರನಿಗೆ ಉಚಿತವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡು ದುರ್ನಡತೆಯಿಂದ ವರ್ತಿಸಿ, ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ ನಿಯಮಗಳು (ನಡತೆ) 1966 ನಿಯಮ 3(1) (ii) ಮತ್ತು (iii) ಶೃದ್ಧಿಯಲ್ಲಿ ಕೊರತೆಯನ್ನು ತೋರಿಸಿ ಆ ಮೂಲಕ ದುರ್ನಡತೆ ಎಸಗಿದ್ದೀರೆಂದು ನಿಮ್ಮ ಮೇಲೆ ದೋಷಾರೋಪಣೆಯನ್ನು ಮಾಡಲಾಗಿದೆ.

ಅನುಬಂಧ-2

ದೋಷಾರೋಪಣೆಯ ವಿವರ

ದೂರುದಾರರು ಬಳ್ಳಾರಿ ಜಿಲ್ಲೆ ಹೊಸಪೇಟೆ ತಾಲ್ಲೂಕಿನ ಬೈಲುವದ್ದಿಗೇರಿ ಗ್ರಾಮ ಪಂಚಾಯಿತಿಯಲ್ಲಿ 2011-12ರಲ್ಲಿ ಮಲೇರಿಯಾ ಸಾಂಕ್ರಾಮಿಕ ರೋಗ ಹರಡಿದಾಗ ಈ ಸಮಯದಲ್ಲಿ ತುರ್ತು ಕಾಮಗಾರಿಗಳನ್ನು ಮಾಡಲಾಗಿದೆ ಎಂದು ಕಂಪ್ಯೂಟರ್ ಆಪರೇಟರ್, ಪಂಚಾಯತ್ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ ಮತ್ತು ಅಧ್ಯಕ್ಷರು ಸೇರಿಕೊಂಡು ಕಂಪ್ಯೂಟರ್ ಆಪರೇಟರ್ ಬಸವರಾಜ ಇವರ ಹೆಸರಿನಲ್ಲಿ ಹಣ ಡ್ರಾ ಮಾಡಿಕೊಂಡು ಕೆಲಸ ನಿರ್ವಹಿಸಿದವರಿಗೆ ಮೋಸ ಮಾಡಿದ್ದಾರೆ ಹಾಗೂ 13ನೇ ಹಣಕಾಸಿನ ಅನುದಾನದಲ್ಲಿ ಮತ್ತು ಅಭಿವೃದ್ಧಿ ಅನುದಾನವನ್ನು ಕೆ. ಬಸವರಾಜ್ ಇವರ ಹೆಸರಿನಲ್ಲಿ ಡ್ರಾ ಮಾಡಿ ಬ್ಯಾಂಕ್ ಖಾತೆ ಪುಸ್ತಕ ಮತ್ತು ಕ್ಯಾಶ್ ಪುಸ್ತಕದಲ್ಲಿ ಸುಮಾರು ರೂ.9.56 ಲಕ್ಷ ಅಧಿಕವಾಗಿ ದುರ್ಬಳಕೆ ಮಾಡಿಕೊಂಡಿದ್ದಾರೆ ಎಂದು ಆಪಾದಿಸಿರುತ್ತಾರೆ.

ಈ ಬಗ್ಗೆ ಈ ಸಂಸ್ಥೆಯ ತಾಂತ್ರಿಕ ವಿಭಾಗದ ತನಿಖಾಧಿಕಾರಿಗಳಾದ ಶ್ರೀ ಎಸ್. ಬಸವರಾಜಪ್ಪ ಲೆಕ್ಕಾಧೀಕ್ಷಕರು-2 ಇವರು ತನಿಖೆಯನ್ನು ಕೈಗೊಂಡು ತನಿಖಾ ವರದಿಯನ್ನು ಸಲ್ಲಿಸಿರುತ್ತಾರೆ.

ತನಿಖಾಧಿಕಾರಿಗಳು ತಮ್ಮ ತನಿಖಾ ವರದಿಯಲ್ಲಿ ಬೈಲುವದ್ದಿಗೇರಿ ಗ್ರಾಮ ಪಂಚಾಯಿತಿಯಲ್ಲಿ 2011-12 ಮತ್ತು 2012-13ನೇ ಸಾಲಿನ ಎನ್.ಆರ್.ಇ.ಜಿ.ಎ., 13ನೇ

29.9.2018

ಹಣಕಾಸು ಯೋಜನೆ, ಅಭಿವೃದ್ಧಿ ಯೋಜನೆ ಹಾಗೂ ವರ್ಗ-1ರಲ್ಲಿ ಸರ್ಕಾರದಿಂದ ಬಿಡುಗಡೆಯಾದ ಅನುದಾನದಲ್ಲಿ ಈ ಕೆಳಕಂಡಂತೆ ವೆಚ್ಚ ಭರಿಸಿರುವುದು ದಾಖಲೆಗಳಿಂದ ಕಂಡುಬಂದಿದ್ದು, ಅದರ ವಿವರಗಳು ಈ ಕೆಳಕಂಡಂತೆ ಇರುವುದಾಗಿ ತಿಳಿಸುತ್ತಾರೆ.

1	ಎನ್.ಆರ್.ಇ.ಜಿ.ಎ ಅನುದಾನದಲ್ಲಿ	2,62,708-00
2	13ನೇ ಹಣಕಾಸು ಯೋಜನೆ	6,49,889-00
3	ವರ್ಗ-1ರ ಯೋಜನೆ	43,500-00
	ಒಟ್ಟು	9,56,097-00

ಪಂಚಾಯತ್ ರಾಜ್ ನಿಯಮಗಳು 2006 ಅಧಿನಿಯಮ 49ರಲ್ಲಿ ಗುತ್ತಿಗೆದಾರರಿಗೆ ಸರಬರಾಜುದಾರರಿಗೆ ಮತ್ತು ಇತರರಿಗೆ ಸಂದಾಯ ಮಾಡಬೇಕಾದ ಪಾವತಿಯನ್ನು ಅವರ ಹೆಸರಿನಲ್ಲಿ ಅಕೌಂಟ್ ಪೇಯಿ ಚೆಕ್ ಮುಖಾಂತರವೇ ನೀಡತಕ್ಕದ್ದು. ಸದರಿ ನಿಯಮದಂತೆ ಬೈಲುವದ್ದಿಗೇರಿ ಗ್ರಾಮ ಪಂಚಾಯತಿಯಲ್ಲಿ ಕುಡಿಯುವ ನೀರಿನ ಸಾಮಗ್ರಿಗಳ ಖರೀದಿಯಲ್ಲಿ ಹಾಗೂ ಚರಂಡಿ ದುರಸ್ತಿ ಮತ್ತು ಫಾಗಿಂಗ್ ಕೆಲಸಕ್ಕೆ ಸಾಮಗ್ರಿಗಳನ್ನು ಖರೀದಿಸಲಾದ ಸಂಸ್ಥೆಗಳಿಗೆ, ಚೆಕ್ ಮೂಲಕ ಹಣ ಪಾವತಿಸಿ, ರಸೀತಿಯನ್ನು ಪಡೆಯದೇ, ಗ್ರಾಮ ಪಂಚಾಯತಿಯ ತಾತ್ಕಾಲಿಕ ನೌಕರರಾದ ಶ್ರೀ ಕೆ. ಬಸವರಾಜ. ಕಂಪ್ಯೂಟರ್ ಆಪರೇಟರ್ ರವರಿಗೆ ಗ್ರಾಮ ಪಂಚಾಯತಿ ನಿಧಿಯಿಂದ ಒಟ್ಟು ರೂ.9.56 ಲಕ್ಷಗಳನ್ನು ಪಾವತಿ ಮಾಡಿ ನಿಯಮಗಳನ್ನು ಉಲ್ಲಂಘನೆ ಮಾಡಿ ಕರ್ತವ್ಯ ಲೋಪ ಎಸಗಿರುವುದು ದಾಖಲೆಯಿಂದ ಕಂಡುಬಂದಿರುತ್ತದೆ ಎಂದು ತಿಳಿಸುತ್ತಾರೆ.


ಆ ತನಿಖಾ ವರದಿಗೆ ಆಪಾದಿತ ನೌಕರ ಕೊಟ್ಟ ಉತ್ತರಗಳನ್ನು ನೋಡಿದಾಗ ಅವು ತೃಪ್ತಿಕರವಾಗಿರಲಿಲ್ಲ. ಆಪಾದಿತನ ಕೃತ್ಯವು ದುರ್ನಡತೆ ಎಂಬ ಪರಿಭಾಷೆಯಲ್ಲಿ ಬರುತ್ತಿದ್ದರಿಂದ ಮತ್ತೆ ಮೇಲ್ನೋಟಕ್ಕೆ ಕೆ.ಸಿ.ಎಸ್ (ನಡತೆ) 1966ರ ನಿಯಮ 3(1) ರನ್ವಯ ದುರ್ನಡತೆ ನಡೆಸಿದ್ದಾನೆಂದು ಕಂಡುಬಂದಿದ್ದರಿಂದ ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಅಧಿನಿಯಮ ಕಲಂ 12(3) ರಡಿಯಲ್ಲಿ ಸಕ್ಷಮ ಪ್ರಾಧಿಕಾರಕ್ಕೆ ಆಪಾದಿತ ನೌಕರನ ವಿರುದ್ಧ ಶಿಸ್ತು ಕ್ರಮ ಕೈಗೊಳ್ಳಲು ಸೂಚಿಸಲಾಯಿತು. ಸರ್ಕಾರವು ಅದನ್ನು ಒಪ್ಪಿಕೊಂಡು ವಿಚಾರಣೆಗೆ ಗೌರವಾನ್ವಿತ ಉಪಲೋಕಾಯುಕ್ತರವರಿಗೆ ಅಧಿಕಾರ ನೀಡಲಾಯಿತು”.

9. In response to due service of articles of charge DGO entered appearance before this section on 04/07/2016 and engaged

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advocate for his defence. During first oral statement of DGO recorded on 04/07/2016 he has pleaded not guilty.

10. In the course of written statement of DGO filed on 06/09/2016 he has admitted that at the relevant point of time he was working as Panchayath Development Officer, Bailuvaddigeri Grama Panchayath and denied the alleged charge.
11. The disciplinary authority has examined the complainant Sri. H. Govindappa as PW1 and Sri. S. Basavarajappa who was working as Accounts Superintendent from the month of July 2012 to 31/10/2015 in Technical Audit Cell, Karnataka Lokayukta Bengaluru as PW2.
12. During evidence of PW1 his original complaint dated 19/11/2013 in FORM NO.I in two sheets is marked as per Ex P1, his original affidavit in FORM NO.II in a single sheet is marked as per Ex P2, his original letter dated 19/11/2013 in three sheets addressed to the Chief Engineer, office of the Karnataka Lokayukta, Bengaluru is marked as per Ex P3, his original application in four plain sheets is marked as per Ex P4, his original letter dated 17/12/2013 in a single sheet addressed to the Chief Engineer, office of the Karnataka Lokayukta, Bengaluru is marked as per Ex P5, his original letter dated 26/06/2014 in two sheets addressed to the Deputy Registrar, Enquiries-4, Karnataka Lokayukta, Bengaluru is marked as per Ex P6. During evidence of PW2 thirty seven xerox sheets of the cash book pertaining to Mahathma Gandhi National Rural Employment Guarantee Scheme 2011-12 are together marked as per Ex P7, thirteen xerox sheets of cash book pertaining to Mahathma Gandhi National Rural Employment Guarantee Scheme 2012-13 are together marked as per Ex P8, thirteen

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xerox sheets of cash book pertaining to 13th Financial Scheme are together marked as per Ex P9, eight xerox sheets of cash book pertaining to category-1 are together marked as per Ex P10, nine xerox sheets of the passbook of Pragathi Grameena Bank branch, Dharmasagara are together marked as per Ex P11, six xerox sheets of statement of accounts maintained in Pragathi Grameena Bank branch, Dharmasagara are together marked as per Ex P12, xerox copy in a single sheet of the statement of accounts maintained in Pragathi Grameena Bank branch, Dharmasagara is marked as per Ex P13, xerox copy in a single sheet of the statement of accounts maintained in Pragathi Grameena Bank branch, Dharmasagara is marked as per Ex P14, xerox copy in a single sheet of the statement of accounts maintained in Pragathi Grameena Bank branch, Dharmasagara is marked as per Ex P15, xerox copy in a single sheet of the statement of accounts maintained in Pragathi Grameena Bank branch, Dharmasagara is marked as per Ex P16, xerox copy in a single sheet of the statement of accounts maintained in Pragathi Grameena Bank branch, Dharmasagara is marked as per Ex P17, xerox copy of receipt in a single sheet issued by the Computer Operator by name Sri. K. Basavaraja is marked as per Ex P18, xerox copy of receipt in a single sheet issued by the Computer Operator by name Sri. K. Basavaraja is marked as per Ex P19, xerox copy of receipt in a single sheet issued by the Computer Operator by name Sri. K. Basavaraja is marked as per Ex P20, xerox copy of receipt in a single sheet issued by the Computer Operator by name Sri. K. Basavaraja is marked as per Ex P21, xerox copy of receipt in a single sheet issued by the Computer Operator by name Sri. K. Basavaraja is marked as per Ex P22, xerox copy of receipt in a single sheet issued by the

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Computer Operator by name Sri. K. Basavaraja is marked as per Ex P23, xerox copy of receipt in a single sheet issued by the Computer Operator by name Sri. K. Basavaraja is marked as per Ex P24, xerox copy of receipt in a single sheet issued by the Computer Operator by name Sri. K. Basavaraja is marked as per Ex P25, xerox copy of receipt in a single sheet issued by the Computer Operator by name Sri. K. Basavaraja is marked as per Ex P26, xerox copy of receipt in a single sheet issued by the Computer Operator by name Sri. K. Basavaraja is marked as per Ex P27, xerox copy of receipt in a single sheet issued by the Computer Operator by name Sri. K. Basavaraja is marked as per Ex P28, xerox copy of receipt in a single sheet issued by the Computer Operator by name Sri. K. Basavaraja is marked as per Ex P29, xerox copy of receipt in a single sheet issued by the Computer Operator by name Sri. K. Basavaraja is marked as per Ex P30, xerox copy of receipt in a single sheet issued by the Computer Operator by name Sri. K. Basavaraja is marked as per Ex P31, original statement in two sheets dated 25/08/2014 of DGO given during investigation are together marked as per Ex P32, original consolidated statement in three sheets prepared by PW2 are together marked as per Ex P33, xerox copy of Gazette Notification ಗ್ರಾಫಿಷ:02:ಎ ಎಫ್ ಎನ್ (2): 2006, ಬೆಂಗಳೂರು, ದಿನಾಂಕ 18/11/2006 in two sheets are together marked as per Ex P34, xerox copy of resolution dated 25/02/2013 in a single sheet of Bailuvaddigeri Grama Panchayath is marked as per Ex P35, original report dated 01/09/2014 in eleven sheets of PW 2 is marked as per Ex P36, signature of PW 2 found in sheet number 11 of Ex P36 is marked as per Ex P36(a).

13. On 24/04/208, 28/06/2018, 25/07/2018, 23/08/2018 and 14/09/2018 DGO remained absent.

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14. PW1 has been subjected cross examination from the side of DGO. On the day on which PW2 was examined the DGO and his advocate remained absent. PW2 has not been subjected to cross examination.
15. Since PW2 remained absent on 24/04/2018 and on subsequent dates, second oral statement of DGO could not be recorded. DGO has not evinced interest to adduce evidence. Since DGO remained absent, incriminating circumstances which appeared in the evidence of PWs 1 and 2 could not be put to him by way of questionnaire.
16. In the course of written argument of the Presenting Officer filed on 14/09/2018 she has referred to the facts and evidence on record.
17. DGO has not evinced interest to file written argument.
18. In tune with the articles of charge, point which arises for consideration is whether during the tenure of DGO as Panchayath Development Officer, Bailuvaddigeri Grama Panchayath from 05/06/2012 to 22/07/2013, instead of payment of amount released under 13th Financial Scheme-Catagory-1 under Mahathma Gandhi National Rural Employment Guarantee Scheme 2011-12 by way of account payee cheque as per the mandate of Rule 49 of The Karnataka Panchayath Raj (Grama Panchayathi Expenditure and Accounts) Rules, 2006, created documents and paid total sum of Rs.9,56,000/- to Sri. K. Basavaraja who was working as Computer Operator on contract basis in Bailuvaddigeri Grama Panchayath and thus violated the mandate of Rule 49 of The Karnataka Panchayath Raj (Grama Panchayathi Expenditure and Accounts) Rules, 2006, and thereby is guilty of misconduct

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within the purview of Rule 3 (1)(ii) and (iii) of The Karnataka Civil Services (Conduct) Rules, 1966?

19. As could be seen from the evidence of the complainant, he was the member of Bailuvaddigeri Grama Panchayath from the month of May 2010 to the month of June 2015. It is his evidence that he along with one Mahantha Reddy the then member of the above Panchayath, one Gangadhara Gowda the then member of the above Panchayath and one Sarojamma the then member of the above Panchayath got executed certain works through labourers and in connection with the same DGO has not paid the amount. It is his evidence that DGO paid a sum of Rs.40,000/- to Basavaraj through cheque number 694531. He has stated that DGO created false documents and credited more than Rs.9 lakhs to the bank account of K. Basavaraj. During evidence he has referred to Exs P1 to P6. During cross examination nothing is brought out to establish that the mandate of Rule 49 of The Karnataka Panchayath Raj (Grama Panchayathi Expenditure and Accounts) Rules, 2006, has been complied with. Suggestion made to him during cross examination suggesting that amount is paid through cheques issued in favour of Basavaraja has been denied by him.
20. During evidence, PW2 has referred to Exs P7 to P36. It is in his evidence that as mentioned by him in paragraph number 5 of sheet number 8 of Ex P36 payment has to be made through cheques only. For better appreciation of the evidence of PW2, it is worthy to reproduce paragraph number 5 of sheet number 8 of Ex P36 which reads:

“5.00 ತನಿಖಾ ವಿಶ್ಲೇಷಣೆ:

ಅ) ಕರ್ನಾಟಕ ಪಂಚಾಯತ್ ರಾಜ್ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ಆಯವ್ಯಯ ಮತ್ತು ಲೆಕ್ಕ ಪತ್ರಗಳು) ನಿಯಮಗಳು 2006, ಅಧ್ಯಯ (6)ರ ನಿಯಮ-49ರಲ್ಲಿ ಅಧ್ಯಕ್ಷ

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ಮತ್ತು ಕಾರ್ಯದರ್ಶಿಯವರ ಸಹಿಯ ನಂತರ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ನಿಧಿಯಿಂದ ಚೆಕ್ ಮೂಲಕವೇ ಹಣ ಪಡೆದುಕೊಳ್ಳಬೇಕೇ ಹೊರತು, ನೇರವಾಗಿ ನಿಧಿಯಿಂದ ಹಣವನ್ನು ಪಾವತಿಸುವಂತಿಲ್ಲ. ನಿಯಮದಂತೆ, ಯಾವುದಾದರೂ ಹಣ ಪಾವತಿ ಮಾಡುವ ತುರ್ತು ಪ್ರಸಂಗ ಅಥವಾ ಗ್ರಾಮ ಪಂಚಾಯಿತಿಯು ಕೂಡಲೇ ಹಣವನ್ನು ಪಾವತಿಸಬೇಕಾದ ಪ್ರಸಂಗವನ್ನು ಹೊರತುಪಡಿಸಿ, ಮುಂಗಡವಾಗಿ ಚೆಕ್ ಬರೆಯುವಂತಿಲ್ಲ. ಗುತ್ತಿಗೆದಾರರಿಗೆ, ಸರಬರಾಜುದಾರರಿಗೆ ಮತ್ತು ಇತರರಿಗೆ ಸಂದಾಯ ಮಾಡಬೇಕಾದ ಪಾವತಿಯನ್ನು ಅವರ ಹೆಸರಿನಲ್ಲಿ ಅಕೌಂಟ್ ಪೇಯಿ ಮುಖಾಂತರವೇ ನೀಡತಕ್ಕದ್ದು. ಸದರಿ ನಿಯಮದ ಪ್ರತಿಯನ್ನು ಅನುಬಂಧ-2 ಎಂದು ಗುರುತಿಸಿ ಲಗತ್ತಿಸಿದೆ.

ಆ) 2011-12 ಮತ್ತು 2012-13 ನೇ ಸಾಲಿನಲ್ಲಿ ಗ್ರಾಮ ಪಂಚಾಯಿತಿವತಿಯಿಂದ ಎನ್.ಆರ್.ಇ.ಜಿ.ಎ. ಯೋಜನೆಯಲ್ಲಿ ಕಾಮಗಾರಿಯನ್ನು ನಿರ್ಮಿಸಲು ಹಾಗೂ ಸಾಮಗ್ರಿಗಳ ಖರೀದಿಗಾಗಿ, ಮತ್ತು ನೌಕರರ ವೇತನಕ್ಕಾಗಿ ಹಾಗೂ ಕಛೇರಿ ವೆಚ್ಚಕ್ಕಾಗಿ ರೂ.2,62,708-00 ಗಳನ್ನು ಭರಿಸಿದ್ದು, ಸಾಮಗ್ರಿಗಳನ್ನು ಖರೀದಿಸಿದ ಮೊತ್ತವನ್ನು ಸಂಬಂಧಪಟ್ಟ ಸರಬರಾಜುದಾರರ ಹೆಸರಿಗೆ ಚೆಕ್‌ಗಳ ಮೂಲಕ ಹಣ ಪಾವತಿಸಿ ಸರಬರಾಜುದಾರರಿಂದ ಸ್ವೀಕೃತಿಯನ್ನು ಪಡೆಯದೇ ಗ್ರಾಮ ಪಂಚಾಯಿತಿಯ ತಾತ್ಕಾಲಿಕ ನೌಕರರಾದ ಶ್ರೀ ಕೆ. ಬಸವರಾಜ ಕಂಪ್ಯೂಟರ್ ಆಪರೇಟರ್ ಎಂಬುವವರ ಹೆಸರಿಗೆ ಚೆಕ್‌ಗಳನ್ನು ಡ್ರಾ ಮಾಡಿ, ಸದರಿಯವರ ಮೂಲಕ ಸರಬರಾಜು ಸಂಸ್ಥೆಯವರಿಗೆ ನಗದು ರೂಪದಲ್ಲಿ ಹಣ ಪಾವತಿಸಿ ಈ ಮೇಲ್ಕಂಡ ನಿಯಮ-49ನ್ನು ಉಲ್ಲಂಘನೆ ಮಾಡಿರುವುದು ದಾಖಲೆಯಿಂದ ಕಂಡುಬರುತ್ತದೆ.

ಇ) 2011-12 ಮತ್ತು 2012-13ನೇ ಸಾಲಿನಲ್ಲಿ 13ನೇ ಹಣಕಾಸು ಯೋಜನೆಯ ಅನುದಾನದಲ್ಲಿ ಚರಂಡಿ ದುರಸ್ತಿ ಹಾಗೂ ಕುಡಿಯುವ ನೀರಿನ ಪೈಪಲೈನ್ ದುರಸ್ತಿಗಾಗಿ ರೂ. 6,49,889-00 ಗಳನ್ನು ವೆಚ್ಚ ಭರಿಸಿರುವುದು ದಾಖಲೆಯಿಂದ ಕಂಡುಬಂದಿರುತ್ತದೆ. ಸರಬರಾಜು ಸಂಸ್ಥೆಯವರಿಗೆ ನೇರವಾಗಿ ಚೆಕ್ ಮೂಲಕ ಹಣ ಪಾವತಿಸಿ ಸರಬರಾಜು ಸಂಸ್ಥೆಯಿಂದ ಸ್ವೀಕೃತಿಯನ್ನು ಪಡೆಯದೇ ಗ್ರಾಮ ಪಂಚಾಯಿತಿಯ ಶ್ರೀ ಕೆ. ಬಸವರಾಜ ರವರ ಹೆಸರಿಗೆ ರೂ. 6,49,889.00 ಗಳಿಗೆ ಚೆಕ್ ನೀಡಿದ್ದು, ಹಾಗೂ ಸದರಿಯವರು ಸರಬರಾಜು ಸಂಸ್ಥೆಯವರಿಗೆ ನಗದು ರೂಪದಲ್ಲಿ ಹಣ ನೀಡಿರುವುದು ದಾಖಲೆಯಿಂದ ಕಂಡುಬಂದಿರುತ್ತದೆ.

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ಈ) ವರ್ಗ-1ರ ಅನುದಾನದಲ್ಲಿ ಚರಂಡಿ ಹೂಳು ತೆಗೆಯುವ ಕಾಮಗಾರಿಗೆ ಮತ್ತು ಮಲೇರಿಯಾ ನಿರ್ಮೂಲನೆ ಮಾಡುವ ಸಲುವಾಗಿ ಫಾಗಿಂಗ್ ಮಾಡಿಸಲಿಕ್ಕೆ ಒಟ್ಟು ರೂ.43,500-00 ಗಳನ್ನು ವೆಚ್ಚ ಭರಿಸಿದ್ದು, ಈ ಮೊತ್ತವನ್ನು ಸಂಬಂಧಪಟ್ಟ ಸಂಸ್ಥೆಗೆ ಚೆಕ್ ಮೂಲಕ ಹಣ ಪಾವತಿಸದೇ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ತಾತ್ಕಾಲಿಕ ನೌಕರರಾದ ಬಸವರಾಜ್ ರವರ ಹೆಸರಿಗೆ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ನಿಧಿಯಿಂದ ಚೆಕ್ಗಳನ್ನು ಡ್ರಾ ಮಾಡಿರುವುದು ದಾಖಲೆಗಳಿಂದ ಕಂಡುಬಂದಿರುತ್ತದೆ.

ಆದ್ದರಿಂದ ಈ ಪ್ರಕರಣದಲ್ಲಿ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ಅಧ್ಯಕ್ಷರು, ಹಾಗೂ ಕಾರ್ಯದರ್ಶಿಯವರು ಮೇಲ್ಕಂಡ ನಿಯಮಗಳನ್ನು ಉಲ್ಲಂಘನೆ ಮಾಡಿ ಅವ್ಯವಹಾರ ನಡೆಸಿ, ಕರ್ತವ್ಯಲೋಪ ಎಸಗಿರುವುದು ದಾಖಲೆಯಿಂದ ಕಂಡುಬಂದಿರುತ್ತದೆ.

ಆದ್ದರಿಂದ ದೂರುದಾರರ ಆಪಾದನೆ ಸಾಬೀತಾಗಿರುತ್ತದೆ”.

It is in the evidence of PW2 that his investigation disclosed that amount cannot be paid in advance to the temporary employee of Grama Panchayathi and that K. Basavaraja was working as temporary Computer Operator in the above Panchayath. It is in the evidence of PW2 that DGO paid a sum of Rs.2,62,708/- to Sri. K. Basavaraja under Mahathma Gandhi National Rural Employment Guarantee Scheme, paid a sum of Rs.6,49,889/- to Sri. K. Basavaraja under 13th Financial Scheme, paid a sum of Rs.43,500/- under Catagory-1 and thus in all a sum of Rs.9,96,097/- in violation of the mandate of Rule 49 of The Karnataka Panchayath Raj (Grama Panchayathi Expenditure and Accounts) Rules, 2006.

21. Payments to K. Basavaraja are found in Exs P18 to P31. These payments are in violation of the mandate of Rule 49 of The Karnataka Panchayath Raj (Grama Panchayathi Expenditure and Accounts) Rules, 2006. Exs P11 to P17 when perused would not show that payments are made through account payee

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cheques. Entries found in Exs P7 to P10 when perused would not show payment through account payee cheques.

22. Ex P32 which is the original statement of DGO given before PW2 would show that K. Basavaraja was not a permanent employee. Item numbers 4,5,and 7 as mentioned in Ex P32 by DGO would show that a sum of Rs.73,030/-, Rs.43,732/-, Rs.2,36,700/- are paid to K. Basavaraja after obtaining vouchers. Nothing is found in Ex P32 that these payments are through account payee cheques. Item number 8 as mentioned by DGO in Ex P32 also would show that certain amounts are paid by way of cash. At the end of Ex P32, DGO has prayed that mistakes may be excused.
23. Ex P33 would show that a total sum of Rs.9,56,097/- is drawn in the name of K. Basavaraja through cheques on various dates. Entries found in Ex P33 are in gross violation of the mandate of Rule 49 of The Karnataka Panchayath Raj (Grama Panchayathi Expenditure and Accounts) Rules, 2006.
24. Evidence of PW2 and Exs P7 to P36 has remained unchallenged and therefore, correctness of evidence of PW2 based on Ex P36 cannot be disbelieved. Likewise, correctness of Exs P7 to P36 equally cannot be disbelieved. Contents of sheet numbers 4 to 11 of Ex P36 establishes the alleged misconduct of DGO. Evidence of PW2 is in conformity with his report at Ex P36.
25. Rule 49 of The Karnataka Panchayath Raj (Grama Panchayathi Expenditure and Accounts) Rules, 2006 is worthy to be reproduced. It reads:

“49. ಚಿಕ್ಕುಗಳ ಮೂಲಕ ಹಣ ಪಡೆಯುವ ವಿಧಾನ - ಅಧ್ಯಕ್ಷ ಮತ್ತು ಕಾರ್ಯದರ್ಶಿಯವರ ಸಹಿಯ ನಂತರ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ನಿಧಿಯಿಂದ ಚೆಕ್ ಮೂಲಕವೇ ಹಣ ಪಡೆದುಕೊಳ್ಳಬೇಕೇ ಹೊರತು ನೇರವಾಗಿ ನಿಧಿಯಿಂದ ಹಣವನ್ನು

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ಪಾವತಿಸುವಂತಿಲ್ಲ. ನಿಯಮದಂತೆ, ಯಾವುದಾದರೂ ಹಣ ಪಾವತಿ ಮಾಡುವ ತುರ್ತು ಪ್ರಸಂಗ ಅಥವಾ ಗ್ರಾಮ ಪಂಚಾಯತಿಯು ಕೂಡಲೇ ಹಣವನ್ನು ಪಾವತಿಸಬೇಕಾದ ಪ್ರಸಂಗವನ್ನು ಹೊರತುಪಡಿಸಿ, ಮುಂಗಡವಾಗಿ ಚೆಕ್ ಬರೆಯುವಂತಿಲ್ಲ. ಗುತ್ತಿಗೆದಾರರಿಗೆ, ಸರಬರಾಜುದಾರರಿಗೆ ಮತ್ತು ಇತರರಿಗೆ ಸಂದಾಯ ಮಾಡಬೇಕಾದ ಪಾವತಿಯನ್ನು ಅವರ ಹೆಸರಿನಲ್ಲಿ ಅಕೌಂಟ್ ಪೇಯಿ ಚೆಕ್ ಮುಖಾಂತರವೇ ನೀಡತಕ್ಕದ್ದು. ಸಿಬ್ಬಂದಿ ವರ್ಗದವರ ವೇತನ ಅಥವಾ ಯಾವುದೇ ಕಾನೂನಿಗನುಗುಣವಾಗಿ ಮಾಡಬೇಕಾದ ಪಾವತಿ ಹೊರತು ಐವತ್ತು ರೂ.ಗಳಿಗಿಂತ ಕಡಿಮೆ ಹಣವನ್ನು ಪಾವತಿಸಬೇಕಾದ ಸಂದರ್ಭದಲ್ಲಿ ಮಾತ್ರ ನಗದಾಗಿ ಪಾವತಿಸತಕ್ಕದ್ದು. ಕಛೇರಿಯ ಖಾಯಂ ಮುಂಗಡದಿಂದ ಪಾವತಿಸಿದ ಹಣವನ್ನು ಬ್ಯಾಂಕಿನಿಂದ ಸ್ವಂತಕ್ಕೆ ಚೆಕ್ ನೀಡಿ ಹಣ ಪಡೆದುಕೊಂಡು ಮತ್ತೆ ಖಾಯಂ ಮುಂಗಡಕ್ಕೆ ಸೇರಿಸತಕ್ಕದ್ದು. ಗ್ರಾಮ ಪಂಚಾಯತಿ ಕಛೇರಿಯಲ್ಲಿ ನಮೂನೆ 21ರಲ್ಲಿ ಚೆಕ್ ನೀಡಿಕೆ ರಿಜಿಸ್ಟ್ರನ್ನು ನಿರ್ವಹಿಸತಕ್ಕದ್ದು”.

26. Evidence as discussed above establishes that payments made by DGO are not in conformity with Rule 49 of The Karnataka Panchayath Raj (Grama Panchayathi Expenditure and Accounts) Rules, 2006 which is as excerpted hereinabove. Payments made by DGO in violation of Rule 49 of The Karnataka Panchayath Raj (Grama Panchayathi Expenditure and Accounts) Rules, 2006 attracts misconduct within the purview of Rule 3 (1)(ii) and (iii) of The Karnataka Civil Services (Conduct) Rules, 1966 and being of this view I proceed with the following:

R E P O R T

Charge against the DGO by name Sri. H.Mareppa that during the tenure of DGO as Panchayath Development Officer, Bailuvaddigeri Grama Panchayath from 05/06/2012 to 22/07/2013, instead of payment of amount released under 13th Financial Scheme- Catagory-1 under Mahathma Gandhi National Rural Employment Guarantee Scheme 2011-12 by way

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of account payee cheque as per the mandate of Rule 49 of The Karnataka Panchayath Raj (Grama Panchayathi Expenditure and Accounts) Rules, 2006, created documents and paid total sum of Rs.9,56,000/- to Sri. K. Basavaraja who was working as Computer Operator on contract basis in Bailuvaddigeri Grama Panchayath and thus violated the mandate of Rule 49 of The Karnataka Panchayath Raj (Grama Panchayathi Expenditure and Accounts) Rules, 2006, and thereby is guilty of misconduct within the purview of Rule 3 (1)(ii) and (iii) of The Karnataka Civil Services (Conduct) Rules, 1966 is proved.

Submit this report to the Hon'ble Upalokayukta-2, Karnataka in a sealed cover forthwith along with connected records.

(V.G./BOPAIAH)

Additional Registrar, Enquiries-11,
Karnataka Lokayukta, Bengaluru.

ANNEXURES

List of witnesses examined on behalf of the Disciplinary Authority:-

PW 1:-	Sri. H. Govindappa
PW 2:-	Sri. S. Basavarajappa

List of witnesses examined on behalf DGO:- Nil

List of documents marked on behalf of Disciplinary Authority:-

1. Ex P1 Original complaint dated 19/11/2013 in FORM NO.I of PW1 in two sheets.
2. Ex P2 Original affidavit in FORM NO.II of PW1 in a single sheet.
3. Ex P3 Original letter of PW1 dated 19/11/2013 in three sheets

addressed to the Chief Engineer,
office of the Karnataka Lokayukta,
Bengaluru

4. Ex P4 Original application of PW1 in four plain sheets
5. Ex P5 Original letter of PW1 dated 17/12/2013 in a single sheet addressed to the Chief Engineer, office of the Karnataka Lokayukta, Bengaluru
6. Ex P6 Original letter of PW1 dated 26/06/2014 in two sheets addressed to the Deputy Registrar, Enquiries-4, Karnataka Lokayukta, Bengaluru
7. Ex P7 Thirty seven xerox sheets of the cash book pertaining to Mahathma Gandhi National Rural Employment Guarantee Scheme 2011-12.
8. Ex P8 Thirteen xerox sheets of cash book pertaining to Mahathma Gandhi National Rural Employment Guarantee Scheme 2012-13
9. Ex P 9 Thirteen xerox sheets of cash book pertaining to 13th Financial Scheme
10. Ex P 10 Eight xerox sheets of cash book pertaining to category-1
11. Ex P 11 Nine xerox sheets of the passbook of Pragathi Grameena Bank branch, Dharmasagara
12. Ex P 12 Six xerox sheets of statement of accounts maintained in Pragathi Grameena Bank branch, Dharmasagara
13. Ex P 13 Xerox copy in a single sheet of the statement of accounts maintained in

Handwritten signature and date: 29.9.2015

Pragathi Grameena Bank branch,
Dharmasagara

14. Ex P 14 Xerox copy in a single sheet of the statement of accounts maintained in Pragathi Grameena Bank branch, Dharmasagara
15. Ex P 15 Xerox copy in a single sheet of the statement of accounts maintained in Pragathi Grameena Bank branch, Dharmasagara
16. Ex P 16 Xerox copy in a single sheet of the statement of accounts maintained in Pragathi Grameena Bank branch, Dharmasagara
17. Ex P 17 Xerox copy in a single sheet of the statement of accounts maintained in Pragathi Grameena Bank branch, Dharmasagara
18. Ex P 18 Xerox copy of receipt in a single sheet issued by the Computer Operator by name Sri. K. Basavaraja
19. Ex P 19 Xerox copy of receipt in a single sheet issued by the Computer Operator by name Sri. K. Basavaraja
20. Ex P 20 Xerox copy of receipt in a single sheet issued by the Computer Operator by name Sri. K. Basavaraja
21. Ex P 21 Xerox copy of receipt in a single sheet issued by the Computer Operator by name Sri. K. Basavaraja
22. Ex P 22 Xerox copy of receipt in a single sheet issued by the Computer Operator by name Sri. K. Basavaraja
23. Ex P 23 Xerox copy of receipt in a single sheet issued by the Computer

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Operator by name Sri. K. Basavaraja

24. Ex P 24 Xerox copy of receipt in a single sheet issued by the Computer Operator by name Sri. K. Basavaraja
25. Ex P 25 Xerox copy of receipt in a single sheet issued by the Computer Operator by name Sri. K. Basavaraja
26. Ex P 26 Xerox copy of receipt in a single sheet issued by the Computer Operator by name Sri. K. Basavaraja
27. Ex P 27 Xerox copy of receipt in a single sheet issued by the Computer Operator by name Sri. K. Basavaraja
28. Ex P 28 Xerox copy of receipt in a single sheet issued by the Computer Operator by name Sri. K. Basavaraja
29. Ex P 29 Xerox copy of receipt in a single sheet issued by the Computer Operator by name Sri. K. Basavaraja
30. Ex P 30 Xerox copy of receipt in a single sheet issued by the Computer Operator by name Sri. K. Basavaraja
31. Ex P 31 Xerox copy of receipt in a single sheet issued by the Computer Operator by name Sri. K. Basavaraja
32. Ex P 32 Original statement in two sheets dated 25/08/2014 of DGO given during investigation
33. Ex P 33 Original consolidated statement in three sheets prepared by PW2
34. Ex P 34 Xerox copy of Gazette Notification
ಗ್ರಾ.ಅ.ಪ:02:ಎ ಎಫ್ ಎನ್ (2): 2006, ಬೆಂಗಳೂರು,
ದಿನಾಂಕ 18/11/2006 in two sheets

 25/11/2018

35. Ex P 35 Xerox copy of resolution dated 25/02/2013 in a single sheet of Bailuvaddigeri Grama Panchayath
36. Ex P 36 Original report dated 01/09/2014 in eleven sheets of PW 2.
- Ex P 36(a) Signature of PW 2 found in sheet number 11 of Ex P36.

List of documents marked on behalf of DGO :- Nil


(V.G. BOPALAH)

Additional Registrar, Enquiries-11,
Karnataka Lokayukta, Bengaluru.